FORM 14 THE PATENTS ACT, 1970

(39 of 1970)

The Patents Rules, 2003

NOTICE OF OPPOSITION TO AMENDMENT / RESTORATION / SURRENDER OF PATENT/GRANT OF COMPULSORY LICENCE OR REVISION OF TERMS THEREOF OR TO CORRECTION OF CLERICAL ERRORS

[See sections 57(4), 61(1), 63(3), 78(5) and 87(2); rules 81(3)(b), 85(1), 87(2), 98(1), 101(3) and 124]

State the name, address and nationality.	I/We¹
	hereby give notice of opposition: - to the amendment of the application/specification with respect to application for Patent Nodated
	OR to the application for restoration of Patent No.
	dated
 Complete address including postal index number/code and state along with Telephone and fax number(s). 	OR to the offer to surrender the Patent Nodateddated
	OR
	for the grant of compulsory licence, or revocation of Patent No dated
	OR
	-for the revision of the terms and conditions of licence in respect of Patent Nodated
	for correction of a clerical error in Patent No
To be signed by the opponent or his authorised registered patent agent.	
	application No dated
4. Name of the natural person who has signed.	The grounds in which the said opposition is made are as follows:

	My / Our address for service in India is: 2.

	Dated this day of20
	Signature . 3
	() 4
	To The Controller of Patents,
	The Patent Office, At
Note; -(a) Strike o	out whichever is not applicable.